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Zero tolerance policy on terrorism

†1964. SHRI LAL SINH VADODIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government is seriously contemplating to implement the policy of zero tolerance on terrorism;

(b) if so, whether Government has taken any steps in this direction till date; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) The Government has zero tolerance policy against terrorism.

(b) to (c) National Investigation Agency (NIA) has been established for investigation of terrorism related cases. Close and effective coordination mechanism exists between intelligence and security agencies at the Centre and the State level. The Multi Agency Centre (MAC) has been strengthened and re-organized to enable it to function on 24x7 basis for real time collation and sharing of intelligence with the Central/State Agencies concerned. States have raised Special Forces to deal with terror incidents and Central Armed Police Forces and National Security Guards have also been stationed at different locations to assist the States in dealing with such incidents. The Central Agencies have been organising capacity building programmes for the States forces regarding intelligence sharing and investigation of terror cases.

† Original notice of the question was received in Hindi.

Terrorist activities have reduced significantly in the Hinterland of the country. Insurgent/Extremist incidents have also reduced significantly in North Eastern States and in the Left Wing Extremism affected areas. In Jammu and Kashmir, security forces are proactively engaging with terrorists, resulting in neutralization of large number of terrorists.

**Death of police and security Personnel in Naxalite
and Terrorist Activities**

†1965. SHRI AMAR SHANKAR SABLE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any policy is in place to provide assistance/grant/compensation/job by Government to the kins of police personnel and jawans died in naxalite and terrorist incidents;

(b) if so, the details of policy thereon;

(c) whether Government is aware of the number of police and security personnel who died in naxalite and terrorist activities, in various parts of the country during last three years;

(d) if so, the incident-wise and State-wise details thereof; and

(e) the status of compensation/grant/assistance provided to the kins of the police and security personnel dying in said incidents, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) to (e) The Government of India is committed to support the families of martyred security personnel. The family members of the martyred SF are given assistance in the following manner:—

- (i) Next-of-Kin (NoK) of CAPF personnel are given *ex-gratia* compensation @ ₹ 35 lakh (w.e.f. 01.01.2016).
- (ii) NoK also get the last drawn pay with DA as Extra Ordinary Pension (EoP)/Liberal Pension Award (LPA).
- (iii) Provision of compassionate appointment to a dependent family member of martyred personnel against Group-C post, upto 5% of the vacancies.
- (iv) Other normal benefits to the families of SFs like Death-cum-Retirement Gratuity (DCRG), Central Government Employee Group Insurance Scheme (CGEGIS) etc.

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